

**GOVERNMENT OF INDIA
MINISTRY OF MINES**

**LOK SABHA
UNSTARRED QUESTION NO. 1273
TO BE ANSWERED ON 25TH JULY, 2016**

Accidents at Mines

**1273. SHRI P. NAGARAJAN:
SHRI PR. SENTHIL NATHAN:**

Will the Minister of **MINES** be pleased to state:

- (a) the details of mining accidents reported during each of the last three years and the current year;
- (b) whether the Government has provided adequate fire Safety and security systems to combat any such fire accidents and other dangers arising out in Mines;
- (c) if so, the details thereof including the safety measures taken by the Government for fire safety and security in various mines in the country;
- (d) the various steps taken by the Government to adhere and comply with International fire safety standard in the mines to protect mine workers; and
- (e) the funds allocated, disbursed and spent on the safety and security of mines in the country during the said period?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES, POWER, COAL
AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)**

(a): Under the Constitution of India, safety, welfare and health of workers employed in mines are the concern of the Central Government (Entry 55-Union List-Article 246). The objective is regulated by the Mines Act, 1952 and the Rules and Regulations framed thereunder. These are administered by the Directorate-General of Mines Safety (DGMS), under the Union Ministry of Labour and Employment. Apart from administering the Mines Act and the subordinate legislation thereunder, DGMS also administers some other allied legislation, including the Indian Electricity Act. As per the information received from Director General of Mines Safety (DGMS), the number of mining accidents reported from different mines in the country during the last three years and the current year is given in the Annexure-I. The Ministry of Labour and Employment is the concerned Ministry dealing with the subject of mines safety through DGMS.

(b) & (c): The Government has provided adequate fire safety and security systems to combat fire accidents and other dangers arising out in mines. Adequate provisions to deal with the safety issues pertaining to fire in coal, metalliferous and oil mines have been made under regulations 116 -122 of the Coal Mines Regulations, 1957, regulations 119-123 of the Metalliferous Mines Regulations, 1961 and regulations 65-72 of the Oil Mines Regulations, 1984 respectively. Compliance of the above provisions in mines is checked during regular inspections carried out in mines by DGMS.

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(d) : In addition to the above provisions, following detailed guidelines have been issued by the DGMS for addressing the hazards through risk analysis based “Safety Management System/Plan (SMP)” and for dealing with the emergency situations in mines, which, among others, are also very much relevant for the fire hazard:

- i. DGMS(Tech.)(S&T) Circular No. 13 of 2002 titled “Safety Management System – A guideline for implementation”;
- ii. DGMS (Tech)(S&T) Circular No. 02 of 2011 titled “Safety Management System - Provision for auditing and review”;
- iii. DGMS (Tech)(S&T) Circular No. 5 of 2016, titled “Integrated approach for development of Safety Management Plan for coal and metalliferous mines”; and
- iv. DGMS (Tech)(S&T) Circular No. 8 of 2016, titled “Emergency Management Plan for Indian coal and metal mines”.

The proactive approach of “Safety Management System” enables the mine management to address the site-specific dangers by pinpointing the actual problem, which is in line with the present international practices. Also, “Emergency Preparedness and Response Plan” facilitates to reduce the response time to save life and property in case of emergency. The concepts of “Safety Management System” and “Emergency Preparedness and Management Plan” are pursued by DGMS.

(e): DGMS uses the funds allocated by Government of India to ensure safety and security of all miners of India by conducting regular inspections, enquiries etc. to ensure that all mines are carrying out their operations under the legal provisions of the Mines Act, 1952 and rules and regulations made thereunder. The funds allocated, disbursed and spent by DGMS during the last three financial years are given in Annexure-II.

Annexure-I

Annexure mentioned at para (a) of the reply to Lok Sabha unstarred question number 1273 for 25th July, 2016 regarding Accidents at mines asked by Shri P. Nagarajan and Shri Pr. Senthil Nathan:

Number of fatal and serious accidents and number of persons killed/injured in different mines in India during 2013-2016*					
Year	Fatal			Serious	
	No. of fatal accidents	No. of persons killed	No. of persons seriously injured	No. of serious accidents	No. of persons seriously injured
Coal					
2013	77	82	11	456	457
2014	59	62	3	379	391
2015	55	56	9	281	286
2016*	37	40	1	93	95
Non – Coal					
2013	58	74	15	52	53
2014	40	47	13	44	50
2015	53	56	13	36	39
2016*	19	25	6	19	20
*: Data for the years 2015 & 2016 are provisional. Data for the year 2016 are up to 30.06.2016.					

(Source: DGMS)

Annexure-II

Annexure mentioned at para (e) of the reply to Lok Sabha unstarred question number 1273 for 25th July, 2016 regarding Accidents at mines asked by Shri P. Nagarajan and Shri Pr. Senthil Nathan.

Expenditure details of DGMS during the last three years					
Financial Year	Scheme	Budget Estimate ()	Revised Estimate ()	Final Estimate ()	Actual Expenditure ()
2013-14	Non Plan - DGMS (Main)	391325000	377325000	386550000	387603778
	Non Plan - EXAMINATION	11675000	10275000	10400000	10131273
	TOTAL NON PLAN	403000000	387600000	396950000	397735051
	PLAN MAMID	21200000	20400000	19600000	19236040
	PLAN SOCFOD NON CIVIL	57900000	50600000	54830000	49181802
	SOCFOD CIVIL WORKS	80000000	80000000	80000000	52727938
	TOTAL SOCFOD	137900000	130600000	134830000	101909740
	TOTAL PLAN	159100000	151000000	154430000	121145780
	TOTAL DGMS (PLAN + NON PLAN)	562100000	538600000	551380000	518880831
2014-15	Non Plan - DGMS (Main)	411325000	437375000	449325000	447161271
	Non Plan - EXAMINATION	12075000	11025000	10925000	10549581
	TOTAL NON PLAN	423400000	448400000	460250000	457710852
	PLAN MAMID	88000000	88000000	78800000	39610037
	PLAN SOCFOD NON CIVIL	85000000	85000000	84300000	68732303
	SOCFOD CIVIL WORKS	100000000	100000000	100000000	79884262
	TOTAL SOCFOD	185000000	185000000	184300000	148616565
	TOTAL PLAN	273000000	273000000	263100000	188226602
	TOTAL DGMS (PLAN + NON PLAN)	696400000	721400000	723350000	645937454
2015-16	Non Plan - DGMS (Main)	471695000	462400000	484400000	484691022
	Non Plan - EXAMINATION	12905000	11900000	11700000	11240776
	TOTAL NON PLAN	484600000	474300000	496100000	495931798
	PLAN MAMID	50000000	50000000	49050000	47014205
	PLAN SOCFOD NON CIVIL	67900000	67900000	67900000	57665312
	SOCFOD CIVIL WORKS	26700000	56700000	56700000	26700000
	TOTAL SOCFOD	94600000	124600000	124600000	84365312
	TOTAL PLAN	144600000	174600000	173650000	131379517
	TOTAL DGMS (PLAN + NON PLAN)	629200000	648900000	669750000	627311315

(Source: DGMS)